

- (d) the number reinstated;
 (e) the number of temporary employees discharged from service; and
 (f) the number reverted to lower grades and scales of pay?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (f). A statement is laid on the Table. [See Appendix II, annexure No. 16].

(c) Appeals are preferred by the affected employees to the appellate authorities in different parts of the country. Hence, the number of such appeals pending with the authorities is not readily available.

Drilling in Jawalamukhi

976. { **Shri Hem Raj:**
Shri D. C. Sharma:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the drilling operation work at Jawalamukhi has come to a close;

(b) if so, the use to which the buildings and structures built for the staff of the Oil and Natural Gas Commission will be made; and

(c) whether the roads constructed for the drilling sites will be retained by the Commission or their control will be handed over to the local bodies or State Government?

The Minister of Mines and Oil (Shri K. D. Malavia): (a) Yes, Sir, for the time.

(b) and (c). The matter is under consideration of the Oil and Natural Gas Commission.

Convention of Khaksars

977. { **Shri Hem Raj:**
Shri Raghunath Singh:
Shri A. M. Tariq:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a convention of the Khaksars was held in Uttar Pradesh in May last;

(b) whether it is also a fact that it is communal organisation; and

(c) if so, what steps do Government propose to save the secular nature of the democratic state from the adverse effect of such communal organisations?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) An all-India Ijtema of the Khaksar Jammaat was held in Kanpur from the 19th to the 21st May, 1961.

(b) The Khaksar Jammaat is a militant organisation whose activities frequently take on a communal complexion.

(c) Government will take such action under the law as may be necessary in any particular circumstances.

Late Duty Allowance

978. { **Shri P. C. Borooh:**
Shri Pangarkar:
Shri Ram Garib:
Shri Vajpayee:
Shri Aurobindo Ghosal:
Shri P. G. Deb:
Maharajkumar Vijaya Ananda:

Will the Minister of Finance be pleased to state:

(a) whether Government have taken a decision as to the Late Duty and Holiday compensatory allowance payable to Central Government Employees in pursuance of the Pay Commission's recommendations;

(b) if so, what is the decision; and

(c) from what date it has taken effect?

The Minister of Finance (Shri Morarji Desai): (a) Presumably, the Question relates to the recommendations of the Pay Commission contained in Part IV of Chapter XXXV of their Report. If so, the answer is in the affirmative.